

the team after on the spot survey will be laid before the Cabinet.

12.18 hrs.

The issue is what are the funds available with us and what we can disburse? Three-four years ago grants used to be released by the Centre on receipt of report of the team sent to the affected areas and subsequently new works also used to be started. But with the recommendations of the Ninth Finance Commission regarding the distribution of the entire 'Calamities Relief Fund' among the States the Centre has already made the allocations for 10 years on average basis. According to the recommendations the Centre should not keep anything with it. Thus the entire 'Calamities Relief Fund' for 10 years on average basis is allocated among all the States every year in four quarterly instalments. After every three month, the instalment, in which the Centre contributes Rs. 603 crore and States Rs. 201 crore, are released by the Central Government. First instalment has already been released and if the need be, on demand of the States the second instalment can also be released. If the problem persists then recommendation for the release of the third instalment can also be made. Apart from this, if the situation is more grave and the Central Government declares it as national calamity then more assistance can be given. The Centre can give more assistance only after the stock of the situation is taken on receipt of reports of the various teams which I promise to lay before the cabinet. That is all (*Interruptions*)

SHRIMATI BHAVNA CHIKHLIA (Jugarpur): Gujarat is in the grip of drought for three years but nothing has been said about it. (*Interruptions*)

RE: STOCK EXCHANGES

[*Translation*]

SHRIGEORGE FERNANDES (Muzaffarpur): Mr. Speaker, Sir, on 31st of the last month this august House passed the legislation regarding the Securities and Exchange Board of India. The law was to come into force immediately. The Chairman of SEBI, Shri G.V. Ramkrishnan issued an order to all the Stock Exchanges through out the country to get the brokers registered with the SEBI which are registered with the Stock Exchanges.

I was under the impression that the hon. Minister of Finance will definitely make a statement on the three week long strike, by the stock brokers in all the Stock Exchanges in the country in contravention to the legislation passed in the Parliament to get themselves registered or he will try to resolve the issue outside the House. The matter is very serious because nearly Rs. 302 lakh crore are invested in the Stock Exchanges in India. At present Rs. 302 lakh crore is the total.

12.19 hrs.

[MR. DEPUTY SPEAKER *in the Chair*]

registered capital invested in the Stock Exchanges in the country. One thing is clearly evident that the Stock Brokers are not prepared to come under any type of Government control. One of the reasons for it became evident last week in the country when the State Bank of India alone found difficulty in reconciling accounts to the tune of Rs. 1000 crore given as an advance to a leading stock broker registered with a Stock

Exchange, whose name is**..... SBI could not reconcile the securities because the securities proof was never submitted to it at the time of advancement of Rs. 1000 crore. Yesterday at a meeting in Bombay**..... announced that out of total advance of Rs. 500 crore securities worth of Rs. 480 crore had already been deposited. This was resorted to because the foreign banks are trying to venture into the Stock Exchanges in India. On the whole it is clear that the banks are giving loans and advances to the people who are diverting the money, to Stock Exchanges and 'Satta Bazar' and the efforts are not being made to procure the securities. Secondly, even small time investors viz. common people have also ventured into the Stock Exchanges. Just now while referring to the Ministry of Civil Aviation it was mentioned that the flights are normally delayed. A day before yesterday the flight on which I had booked a ticket, was delayed by 3 hours. I happened to meet a number of Traffic Assistants of the Indian Airlines there who have purchased shares in Stock Exchanges by borrowing money from Provident Fund and Societies. They were sceptical about their fate after purchasing shares. I replied to them that they will loose everything one day because the current prices of shares are 37 times more than their actual prices. Companies are doing** and :: and**..... and the stock brokers have openly challenged the Parliament. I am not just raising the issue of strike. The State Bank of India, the largest bank in India after the Reserve Bank of India in the country, had no money last week to invest in the call market. As a result last week the rate of interest shot upto 65 per cent in the call money market in Bombay. Earlier the record stood at 40 per cent in the second week of April. In the fourth week the rate of interest shot upto 65 per cent in the call money market. We are a mute spectator to all the

drama and the authority of the august House is being challenged. Mr. Deputy Speaker, Sir, please realise the gravity of the situation. I am not raising the issue of strike by the workers which can be pressed by the Government by resorting to the 'Essential Services Maintenance Act' and the 'National Security Act' or through other laws workers are arrested and the Police asked to break the strike. The stock brokers operating in the Stock Exchanges who are minting money have challenged the sanctity of legislation passed on the 30th to repeal all other laws in force in this connection in the country. What is the Government doing? Why is it bowing before the stock brokers? Why is the Government not taking any action against them? Crores of persons have invested money in the stock market. Sir, you might be taken aback because you might not have invested money in the Stock Market.

MR. SPEAKER: I do not have money.

SHRI GEORGE FERNANDES: That's why you are taken aback? Newspapers report daily that the sellers of various shares are not getting money. In the Bombay Stock Exchange brokers pocket even 15 to 20 per cent of the total amount and give the rest to the people trading in shares. Now more and more persons are venturing into the stock market and investing their provident fund savings and money borrowed from other sources. Now-a-days newspapers are daily reporting the changes in the Stock Market index. American media has also started commenting on the stock market in India. I am not raising all these things in the House just for the sake of it.

I request you to call the hon. Minister of Finance to the House and issue necessary directives to him and allow an immediate discussion on the subject. I have also given

**Expunged as ordered by the chair.

a Calling Attention Notice today in the morning in this regard; please allow a discussion on it. (*Interruptions*) It is a challenge to the House that legislation being passed by the Parliament are not being implemented properly because of some influence or pressure and some people are working against the interest of the country. (*Interruptions*)

[English]

SHRI CHANDRA JEET YADAV (Azamgarh): I also want to say something on this point.

Mr. Deputy Speaker, Sir, I fully support Mr. George Fernandes on this issue which he has raised now. This, Sir, is a very serious issue. There is a stock-brokers strike going on. It is almost a three-week-old strike. This is a well-planned game and in this certain international agencies are also interested. It is a new culture which is being promoted in this country and that is the share and security culture. It has become a very well-known scandalous gamble in which the poor, the common people are also getting into its trap. The Budget Session is on.

In this Session and at this time if this kind of serious effort is being made to help the vested interests, in our finance, in our banking system and in our industry, it will create a problem. This is well-organised and well-thought-out effort.

Therefore, I would also demand that the Finance Minister should come out with a statement and find out the exact position as to how is it that our banks are also becoming a party to it. It will paralyse our economy.

I would request, through you, the Government, that the Finance Minister must make a statement at the earliest on this.

[Translation]

SHRI MADAN LAL KHURANA (South Delhi): Mr. Deputy Speaker, Sir, for the last three days, there have been spate of bomb blasts by the terrorists in Delhi. Police as well as the Government do not seem to be worried at all about it..... (*Interruptions*)

[English]

MR. DEPUTY SPEAKER: It is regarding stock exchange. Now, the Zero Hour is going on It is a very important hour. Important matters shall have to be brought to the notice of the Government so that the Government can take proper and immediate action. Therefore, he has brought to the notice of the Government. Now, it cannot be converted into a debate. Mr. George Fernandes has covered all the relevant points.

(*Interruptions*)

[Translation]

SHRI NITISH KUMAR (Barh): Mr. Deputy Speaker, Sir, we had participated in the discussion that was held here. During the course of discussion we had pointed out the inherent danger. When the discussion on the proposed legislation on SEBI was going on, we had pointed to this impending danger. Earlier rich people operated in the stock markets, but now people of lower income group have also started investing money in them. Government employees had started neglecting their work to discuss the share market rates. Everywhere the topic was the same. We had warned that people may have to suffer loss. The hon. Minister of Finance had glorified it in his speech and said that the boom in the stock market was totally unprecedented one. Today, when it is collapsing and the country is faced with a serious economic crisis, the hon. Minister is hiding his face. I would submit to you to kindly advise him not to hide his face, rather in view

of the crucial situation that has arisen in the country due to his wrong policies, he should face the House and the country boldly and apprise the people of the entire situation.

[*English*]

MR. DEPUTY SPEAKER: The difficulty is that every political party wants to give their views on this subject. If it is so, probably, it will take a lot of time. It is the duty of each and every hon. Member, particularly during Zero Hour, to bring certain relevant points of importance to the notice of the Government.

SHRI INDRAJIT GUPTA (Midnapore): I have given a notice and not on this subject.

MR. DEPUTY SPEAKER: If the hon. Members have brought to the notice of the Government the important issues, the Government will take care of it. If they feel necessary, they will come out with a statement. If everybody wants to put their opinion on the subject, then, it will become a regular debate.

SHRI INDRAJIT GUPTA: I am on a different point altogether. I have written to you.

MR. DEPUTY SPEAKER: If it is a different point, then, certainly you will have a chance.

Secondly, let me know the feelings of the hon. Members – whether they belong to South or North or East or West – pertaining to the entire country. There are also other important matters where they have given notices. Before 10' clock, they have come to the office. They have been listed here.

If such people are not given a chance to speak - those who have given notices before 10 A.M. – then it carries no weight.

[*Translation*]

SHRI GUMAN MAL LODHA (Pali): Mr. Deputy Speaker, Sir, my submission is that the matter raised by Shri George Fernandes is so serious that large number of employees in the country have either withdrawn money from their Provident Funds or taken loan from other sources to invest in the share market. Some people invested even full amount of pension in the market. Some of the shopkeepers or Panwalas closed their business to invest money in the share market. The whole country has a Mania to invest in the market. The people have become crazy. We urged the hon. Minister of Finance several times, even in the meeting of Parliamentary Consultative Committee of his Ministry not to allow some people to play with the lives of crores of people and that he should take some initiative in this regard. Because several bogus companies are there, the shares of which are issued at Rs. 10/- but artificially increased to Rs. 400/-. The hon. Minister may kindly give a statement and accept our Calling Attention Motion and also think over the matter.

SHRI MADAN LAL KHURANA: Mr. Deputy Speaker, Sir, for the last three days there have been incidents of bombs blasts by terrorists in Delhi, but the police have failed to apprehend the culprits. You also know in what activities the Delhi Police remain engaged – sometimes helping to sell liquor and sometimes helping other evil practices to take place. But the incident, I want to relate here is astonishing one. I have come to know about a heart rending incident of a police sub-inspector in South Delhi district suggesting a helpless girl to become a call girl. This news was published in 'The Hindustan Times' day before yesterday and in 'Jansatta' too yesterday. In this connection, the Chairman of the National Commission for women, Jayanti Patnaik met the Home Minister. She had taken with her two cassettes in which the conversation between the sub

inspector and the girl was taped. This incident took place in South Delhi. I would like to give a brief description of the incident. Poonam, a girl of 25-26 was married 7-8 years ago. She has two sons of 3 years and 5 years of age. As she developed differences with her husband, she lived separate with her two sons. Despite several complaints lodged by her, no action was taken by the police against her husband. She had lodged complaint of being tortured for dowry, but the police took no action. Now, after her sister-in-law lodged a report, Poonam was arrested on April 10. She was taken to the Lajpat Nagar Police Station inspite of the fact that as per the orders of the Home Ministry no woman can be kept in police station at night unless lady police is deployed there.....
(Interruptions)

On one side no action was taken on complaints lodged by the girl and on the other she was detained at the police station during the night. She was not allowed even to go to the toilet. Then she was released on bail; her children were alone throughout the night. Then the woman met joint Secretary of Indian Housewives Federation, who took her to Jayanti Patnaik. Both these women went to the police station in disguise and one of them remained outside the police station. I would like to tell you the conversation that took place. The police sub-inspector was telling her the way to earn money and promised her to get her a good job. He told her how money is earned. He told Poonam that women have only one way to earn money. He also said that if she had responded to him he would have not arrested her; and that she had good a face and if she used her beauty in a profitable manner, she could earn enough money. He said that she must not have visited five star hotel or oberoi hotel.....
(Interruptions) All this is there in the tape. I would like to know action proposed to be taken by the Government against the police officer who conspired to introduce a young girl to a call girl racket. I have also submitted

that the representative of women in Delhi Shrimati Jayanti Patnaik has already met me and she related the whole incident to me. I would like to know the action Government propose to take in order to check the excesses being committed on women.

[English]

THE MINISTER OF PARLIAMENTARY AFFAIRS (SHRI GHULAM NABI AZAD): If what Mr. Madan Lal Khurana has said is correct, I will today request the Home Minister to inquire into it. And such police officer should not be suspended but also strongest possible action should be taken against him.

MR. DEPUTY SPEAKER: The Government has come forward to make a detailed inquiry and to take a suitable action. The Government has assured that they will take a suitable action against that particular officer.

[Translation]

SHRI RAJVEER SINGH (Aonla): Mr. Deputy Speaker, Sir, my submission is that if a similar incident had taken place in Uttar Pradesh, section 356 would have been imposed. Therefore, either the hon. Minister of Home Affairs should resign or he should be sacked. Such incidents are happening under the very nose of the Home Minister and Delhi Administration. It is a serious issue. The statement of the hon. Minister of Parliamentary Affairs will not help in any way.

[English]

MR. DEPUTY SPEAKER: Regarding an assault on a girl, the Government has heard Shri Madan Lal Khurana on behalf of everyone of us. The Government has also assured that they will take necessary and a suitable action against the concerned officer.

SHRI RAM NAIK (Bombay North): Sir, there must be a statement from the Government..... (*Interruptions*)

[*Translation*]

DR. LAXMI NARAYAN PANDEYA (Mandsaur): The hon. Minister of Home Affairs may kindly be directed to give statement in this regard today itself. (*Interruptions*)

SHRI KALKA DAS (Karo! Bagh): Mr. Deputy Speaker, Sir, terrorism in Delhi as pointed out by the hon. Member has been on continuous increase. Such incidents have been taking place everyday. The hon. Minister of Home Affairs may kindly give the reason as to why these incidents are on the increase. Bomb blasts are taking place, terrorism is increasing, the people are being killed. The hon. Minister of Home Affairs may kindly come here.....

[*English*]

SHRI LAL K. ADVANI (Gandhi Nagar): Mr. Deputy Speaker, Sir, if this outrageous incident had happened in any part of the country, this House would have been concerned. And this had happened in Delhi itself. Along with that, mention has been made by my colleagues to the three bomb explosions occurred in a series in the course of the last four days. I think, both of these happenings merit that the Home Minister comes to this House with a formal statement. After all, Delhi does not have any other forum except Parliament to discuss such issues. In the case of other States there are State Assemblies, State Legislatures, where these issues would entail perhaps a discussion for the whole day. Here, it is not possible. But the minimum that is expected is that the Government comes with a formal statement of its own giving full facts. And then if the

House thinks necessary, further discussions can be held. This is the minimum that I expect from the Government..... (*Interruptions*)

SHRI MANORANJAN BHAKTA (Andaman & Nicobar Islands): On Friday one statement has been made on bomb blast in Delhi..... (*Interruptions*)

[*Translation*]

SHRI LAL K. ADVANI: Three bomb blasts taken place within 4 days in Delhi.....

[*English*]

highlighting the fact that the force is inadequate. The police is not able to cope with it. Added to that comes this kind of scandalous incident.

[*Translation*]

I would like to the hon. Parliamentary Affairs Minister to request the hon. Home Minister to make statements on both these incidents..... (*Interruptions*)

SHRIGEORGE FERNANDES (Muzaffarpur): Mr. Deputy Speaker, Sir, I also subscribe to the fact that the reply given by the hon Minister is not enough. The Home Minister should come and make a submission again. (*Interruptions*)

SHRI TARA CHAND KHANDELWAL (Chandni Chowk): Mr. Deputy Speaker, Sir, I have also given notices in respect of my Constituency. I have to make some serious submissions..... (*Interruptions*)

[*English*]

MR. DEPUTY SPEAKER: I Will give you a chance afterwards.

(*Interruptions*)

SHRI A. CHARLES (Trivandrum): Sir, the National Council for Vocational Training, Government of India, is the Department responsible for the proper functioning of the Industrial Training Institutes and Industrial Training Centres all over the country. It is the National Council that ensures the uniform syllabus and requisite standard in technical training in these training centres. Quite unfortunately, this Council is now proposing to delink about 30 trades as unpopular trades and taking away from the purview of the National Council. This is illegal; 'this is unfair and this goes against all norms of natural justice. Some of the trades are blacksmithy, carpentry, heat metal, foundry etc and like that about 30 trades are going to be declared as unpopular. Blacksmithy and carpentry are supposed to be traditional trades connected with certain communities.' Because of the uniform policy followed by the National Council, candidates from all communities have joined the course. There are several thousands of candidates who have undergone the training and working as tradesmen within and outside the country and all over.

This is a very serious matter. I am given to understand that tomorrow the meeting is going to be held and if a decision is taken, this will ruin the whole industrial training structure of the country. So, I would plead with the hon. Minister that he may give direction to the Council that the proposed delinking and declaring the trade as unpopular may be dropped.

SHR INDRAJIT GUPTA (Midnapore): Sir, I wish to draw your attention to a news item which has appeared in this morning's 'Statesman'. Some serious charges are here which I am not in a position to substantiate. But, we are not concerned immediately with those charges, allegations of corruption against certain high ranking Government officers, and that can only be done when an enquiry takes place. But, what we are concerned about and the points on which I have

written to you is regarding the attempt for the last six or seven months by the Central Bureau of Investigation to get permission from the Government to start prosecution proceedings against the Chairman and some other high officials of the Maruti Udyog Limited. This is on record that they have been writing repeatedly to the Ministry, to the Prime Minister, to the Prime Minister's Office and the Ministry of Industry asking for permission on the basis of *prima facie* cases evidence which they have collected in 16 such cases of filing charges and instituting prosecution proceedings against the Chairman of Maruti Udyog Limited.

Strangely enough we are not going to have any discussions this time on the Grants for the Ministry of Industry. That is the trouble. Otherwise, I would not have sought to raise this matter now. The point is that we would like to know what is the reason for this curious behavior on the part of the Government. Some important businessman is involved, but that is not the point. Maruti Udyog is the prestigious concern now of the public sector. If Shri Bhargava, who is the chairman, against whom so much evidence has been collected by the C.B.I. in the course of its investigations – I know you are not going to give as much time as you gave to Shri Khurana. That is all right. I do not mind. Shri Khurana and Shri George Fernandes can make one hour speech here. I am bringing this point only to your notice that somebody here on behalf of the Government, preferably the Prime Minister because he is in charge of the Ministry of Industry and CBI is also under him, they must explain why despite persistent requests by the CBI to be allowed, on the basis of the evidence which they have collected, to start prosecution proceedings against the Chairman and other high officials of Maruti Udyog, why is there no response from the Government side? There seems that somebody is trying to cover up or to shield some guilty officials. Therefore, I am saying that they have asked for some rele-

vant documents also. Those documents are not being supplied to them also, neither by the Ministry nor by Maruti Udyog. I do not want to go into all the allegations which they have made because I cannot substantiate those. But my central point is whether it is a fact or not that the Government is not responding at all to the repeated requests of CBI for permission to prosecute this Chairman. There is some scandalous thing revealed here in their investigations and one Mr. Lalit Suri, whose name we are not hearing for the first time I think in this House, who is a prominent well-known businessman of Delhi, is involved with these high officials, and I see no reason why action should not be taken by the Government. Therefore, they should give their concurrence to the CBI for registration of the cases which they want to register against Mr. **..... and other officials of Maruti Udyog. Otherwise we should be told that these allegations have no basis, that they are false. If that is done, I am afraid, more things will come to light. The relevant documents which the CBI has asked for should be made available to them.

While the inquiry goes on, Mr. Bhargava and other concerned officials should be certainly removed from their positions. They cannot remain in those positions while an inquiry goes on against them. This is the normal practice I think. Action should be taken against those officials who are delaying this investigation by the CBI.

So, I think, CBI should not be denigrated and degraded in this manner. It is the only high-ranking investigative agency which the Government has got to go into cases like this. Sixteen cases they have enumerated. They have given the allegations which are involved. *Prima facie* evidence has been collected. They have said they are confident that if prosecution is launched, these people will be found to be guilty, and yet from the

side of the Government, there is no response. They just keep quiet. Neither the permission is given to the CBI nor the documents are submitted, nor anything else is done. So, I think this is a scandalous state of affairs. Ministry of Industry is not being discussed by us unfortunately, otherwise we would have brought this matter up in greater detail.

In conclusion, I would request through you that somebody on behalf of the Government, whether it is the Home Minister or the Prime Minister or the Industry Minister, must come forward because I am making this allegation on the floor of the House. They must explain why, month after month, this permission to the CBI, on the basis of the evidence which they have collected to proceed in this case with prosecution against these high officials, is not being granted. Is it in order to cover up anybody?

SHRI ANNA JOSHI (Pune): I want to support it, Sir..... (*Interruptions*).

MR. DEPUTY SPEAKER: One minute. Indrajit Ji, I never wanted to give more time to Madan Lal Khurana Ji and deny the opportunity to others. When I sit here, I sit dissociating myself with all the personal friendship of my friends..... (*Interruptions*)

MR. DEPUTY SPEAKER: You kindly hear me. I do not like the senior most people to have a bad impression about me..... (*Interruptions*)

SHRI INDRAJIT GUPTA: I have not ascribed any motives to you, Sir. Mr. Khurana has got a much more powerful voice than I have. That is why I said that, and for no other reason.

MR. DEPUTY SPEAKER: Secondly, many Members had come to the office be-

**Expunged as ordered by the chair.

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fore ten o'clock and they have given their names, which are listed here. They want to raise very important matters. The purpose of Zero Hour is to bring a serious matter to the notice of the Government. The Government should take care of it and if they feel necessary, they should come to the House with a statement. It is left to the Government. Zero Hour should not be reduced in the strict sense to 'zero', it should be a purposeful one. Therefore, if somebody wants to say something pertaining to an important matter, it is brought to the notice of the Government. But that does not mean that everybody shall have to be heard on that subject.

Further, there are people who have to get their grievances ventilated extremely urgently. We should give an opportunity for such things. Those who get an opportunity to speak earlier, they should also know their limitation. They should also see that subsequent speakers should have a chance. I think if that much of friendly attitude is displayed it will go a long way.

(Interruptions)

SHRI MANORANJAN BHAKTA: I have given a notice on the same subject.

MR. DEPUTY SPEAKER: Shri Bhakta, that is why I have told you that your name is here. There are 16 names in the list here. If everybody realises the importance of time, all the 16 can ventilate their grievances which are all of important relevance.

(Interruptions)

SHRI MANORANJAN BHAKTA: Sir, I want to speak on the same subject which Shri Gupta raised just now. Once you have allowed him to speak, please allow me also to speak because I want to speak on the same subject and I have notice.

(Interruptions)

SHRI JAGMEET SINGH BRAR (Faridkot): I also gave notice. It is very important. *(Interruptions)*

MR. DEPUTY SPEAKER: In this subject, no political party wants to sit back. I have been seeing many of the senior people also raising their hands. It is upto us as to how we utilise the time and how we save the time for the subsequent speaker.

SHRI MANORANJAN BHAKTA: Sir, you have allowed him..... *(Interruptions)*

MR. DEPUTY SPEAKER: What is the use of asking the Members to give notice before 10 A.M. and to list them here if they are not to be taken up on the floor of the House? Does it carry any meaning? Why should they take all the trouble of coming to the office and give notice?

(Interruptions)

MR. DEPUTY SPEAKER: Therefore, kindly oblige so that we can proceed to the next subject.

SHRI JAGMEET SINGH BRAR: I want to raise an important point. *(Interruptions)*

MR. DEPUTY SPEAKER: A senior Member has recommended Mr. Bhakta's name. Let us listen to what he says.

(Interruptions)

MR. DEPUTY SPEAKER: You will have a chance.

SHRI JAGMEET SINGH BRAR: Sir, we have been waiting since morning. It is very important.

MR. DEPUTY SPEAKER: I will give a chance to you and Shri Ahamed will also get a chance. Let Shri Bhakta speak now.

SHRI MANORANJAN BHAKTA: We find frequently a number of alleged corruption cases which are published almost every second day in the newspapers. Today the Statesman has published a news item that the C.B.I.....

SHRI INDRAJIT GUPTA: What is the use of repeating?

SHRI MANORANJAN BHAKTA: The C.B.I. sought the sanction from the Government, Ministry of Industry, for prosecuting. (*Interruptions*) the M.D. of Maruti Udyog. The matter is lying pending for a number of months. The then Secretary, Ministry of Industry has denied whether he took any action to get some other information from the C.B.I. just to avoid the sanction. Another point is that the C.B.I. is acting on the basis of *prima facie* information. The Government should come out — because we do not know whether it is a fact or not — through a statement either denying or accepting the allegation. (*Interruptions*) If the Government accepts, the Government will also have to give some explanation as to why they have not given sanction to prosecute the persons.

In this connection I would like to draw the attention of the House to the Estimates Committee's Report where it has been recommended that the C.B.I. should have the authority to prosecute the high officials without going for the sanction from the Government. So, it is essentially.....

SHRI INDRAJIT GUPTA: Sir, are you allowing a debate? (*Interruptions*)

MR. DEPUTY SPEAKER: I am not following a debate. I want to put an end to the debate. You have initiated it. The credit should go to you.

(*Interruptions*)

SHRI INDRAJIT GUPTA: I only brought

the point to your notice.

(*Interruptions*)

SHRI MANORANJAN BHAKTA: Sir, he was not pointing out anything at that time. Now only he finds the time to enter into the debate. Why have you..... (*Interruptions*)

MR. DEPUTY SPEAKER: Please complete now.

SHRI MANORANJAN BHAKTA: That is why my request is that Government should take action in such corruption cases. The corruption has to be fought jointly by all the Members of the House. The Government should either deny or accept what has happened and at the same time the C.B.I. should be given full authority to proceed without going for the sanction. They can go ahead with prosecution. Thank you. (*Interruptions*)

MR. DEPUTY SPEAKER: I will allow Shri Jagmeet Singh and Shri Ahamed. But first Shri Anna Joshi. I request you Shri Joshi to be very brief and to the point.

(*Interruptions*)

SHRI ANNA JOSHI (Pune): Sir, on the strength of that I want to support the hon. Member that C.B.I. should be given permission for prosecuting high officials of Maruti Udyog Ltd. because of their corrupt practices. On the same subject, we, 46 Members of the House including Dr. Laxminarayan Pandeya, Shri Ram Naik and Shri Madan Lal Khuranaji, have ourselves given one Memorandum to the Prime Minister, who also holds the charge of Industry, that the C.B.I. should be given permission for prosecution in all corruption charges and at that time Shri Thungon, who is the Minister of State for Industry, has openly stated in the press that within one month permission would be granted. After that, the Prime Minister has assured us that he will persuade Shri Thun-

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gon to grant permission. But till today nothing has been done. Therefore, I support the hon. Member and demand that the high officials against whom there are corruption charges should be removed from their posts and permission to the C.B.I. should be immediately granted.

MR. DEPUTY SPEAKER: Mr. Jagmeet Singh:

(Interruptions)

MR. DEPUTY-SPEAKER: Every political party should have a chance. There are certain norms. Suppose a member from one side were to take more time.

(Interruptions)

MR. DEPUTY-SPEAKER: You have just now heard him.

(Interruptions)

[*Translation*]

SHRI JAGMEET SINGH BRAR (Faridkot): Mr. Deputy Speaker, Sir, through you, I would like to draw the attention of the Government towards a very grave issue. The arrival of wheat in the markets of Punjab is at its peak now. Punjab provides 70 per cent of the total requirement of wheat to the country. A very critical situation has arisen in Punjab today. Although, there is no zonal restriction, the farmers and the small businessmen of Punjab are being warned today that their licences would be cancelled, if the procurement price of wheat exceeds Rs. 250 per quintal. They are not being allowed to store the wheat. But in the markets of Wardha, the same wheat is being purchased at Rs. 500 per quintal.

The Agriculture Minister is not present here. I would like to draw the attention of the Government towards the fact also that the

traders are requesting the Government to provide them railway wagons, as there is no zonal restriction. Today the Government is talking of international trade liberalisation. Then why this restriction is being imposed on the farmers of Punjab who are not only giving revenue to the Government, but to the militants also to grow their crops. This verbal restriction should be withdrawn. The militants are extorting money from the farmers who bring their grains to the market, on the basis of yield per acre of land. It is just like a case of burning one's own house to save himself from cold. In other markets of the country this wheat sells at Rs. 600 per quintal. Today each labourer's and farmer's son in Punjab is singing this song:

"Jis khet as dahaka ko muissar naa ho rozi,
us khet ke har goshaye gandam ko jala do."

Through verbal instructions, the Government is not providing railway wagons. The procurement price is not permitted to go beyond Rs. 250 per quintal. They are also not being allowed to store their produce.

We talk a lot about liberalisation, but are imposing restriction on the farmers of Punjab who provide 70 per cent of the total requirement of wheat in the country. The situation in Punjab is already worse. If the farmers boycott the markets for 7 days, the procurement target of wheat for the country cannot be achieved. The farmers of Punjab are now thinking in terms of diversification, if this loot continues, why should not they grow sunflower. This is what the militants want that no farmers of Punjab should grow wheat. They will be successful in their design, if there is no zonal restriction, the farmers and traders of Punjab should be provided railway wagons and should be allowed to make storage. With these words, I conclude.

[English]

SHRI E. AHAMED (Manjeri): Mr. Deputy Speaker, Sir, I would like to raise a matter of great public importance to draw the attention of the Government, through you, and that is, the unreasonable and unjustifiable hike in the prices of drugs and medicines in the country. I am sorry to say that even when there is a hike ranging from 30 per cent to 100 per cent in the medicines, the Government has taken a lethargic attitude to this serious problem. Due to this unreasonable hike in the prices of the medicines, the poorer section of the people are put into great difficulties and hardships. I have some of the data here with me. I do not know why the Government has not taken a serious note of this trend which is prevalent in the country with respect to the hike in the prices of the medicines.

Sir, three months back, the price of 10 capsules of Ampicilin was Rs. 28/- and now it has gone to Rs. 37.50, the price of 10 capsules of Chloromycitin was Rs. 6.80 and now it is Rs. 9.80, for one tablet of Cephrofloxin one had to pay Rs. 15/- and now one has to pay Rs. 23/-. For the poorer section of the people and especially for TB patients, the price of four capsules of Rifamicin was Rs. 13.50 three months back and now it has gone to Rs. 19.87, for Epilepsy, eptoin is a very important medicine and three months back, its price was Rs. 12/- and now it is Rs. 21/-. Mainital was Rs. 58/- earlier and now, it is Rs. 98/-. For the diabetic patients, Dianoil was 0.90 paise for 10 tablets and now it has gone up by 200 per cent and one has to pay Rs. 2.70 for the same now. For one bottle of IV Fluid, the price was Rs. 20/- and now it is Rs. 28/- and the prices of many important medicines have gone up from 50 per cent, but the Government has not taken any action on it. The Government is just sleeping over this matter.

I would like to bring to your notice that many people are getting money from the Prime Minister's Relief Fund. Some social organisations are conducting kidney transplant and such other operations and life-saving medicines for them was Rs. 3,000/- earlier and now it is Rs. 6,000/-. I do not know why the Government has taken a lethargic attitude on this very important problem affecting the poorer section of the people. I hope at least the Minister of Parliamentary Affairs will bring it to the notice of the Government. The Government cannot simply ignore this matter. The prices of the medicines are going up like anything and no discussion is taking place here and the people are suffering. Where are we to go? So, I would request, through you, Sir, the Government to take a serious note of this very important problem.

MR. DEPUTY SPEAKER: Mr. Ahamed, you have brought a very important point to the notice of the Government and definitely the Government will take a note of it.

SHRI AMAL DATTA (Diamond Harbour): Mr. Deputy Speaker, Sir, the secret service agencies of any Government are outside the realm of proper monitoring by the Parliament or other organisations including newspapers.

So, the Government has an extra obligation to see that there is no apprehension that the monies are being spent in a fashion which is not warranted and that things are not done by this agency which are undesirable in the interest of the country.

Today the paper carries the news-item about the Research and Analysis Wing of the Government of India which is under the direct charge of the Prime Minister. It is a premier organisation of the Secret Service agencies of the Government. It is supposed to collect information from abroad and proc-

ess it for the purpose of the Cabinet and the Prime Minister's understanding of the international development. Today's news shows that there is no check on the way this organisation is spending its money coming from the public funds. The Government does not allow luxury flats to be purchased. But they have purchased luxury flats using public funds for the use of the officers of this organisation. They have gone and registered a commercial company in which the officers of the organisation figure as Directors. They have transferred a lot of money. The figure given is Rs. 4.5 crores to a neighbouring country for the purpose of helping in the election of one political party there. I am not making any guess as to which is that party. But since money has gone through the RAW agency at Calcutta and through that the money has passed, one can very well make a guess where it has gone. I do not think any part of the programme of the Government of India approved by the Parliament allows that they should go and interfere in the elections of a neighbouring country. The Government has an obligation to come before this House and make it clear.

Myanmar's name has been brought in the newspaper. Myanmar also, this agency is working. On the one hand it is trading in an area where Kachin Independence Army is operating in Myanmar. They are trading in gems and jewellery. It is said that that Army is fighting against the Central Government of Myanmar. That Army is being financed by this Research and Analysis Wing.

What is happening? With the public funds, what are they doing? Are these activities approved by the Cabinet? Let the Prime Minister who is charged with the organisation come before this House and assure that an investigation into these affairs and the other affairs of this organisation will be made and the House will be told if anything has gone wrong.

The House may be candidly told whether today's policy of the organisation allows it to interfere in the domestic politics of any other neighbouring country and if so, that policy has to be changed.

The Prime Minister must come and assure us on that.

[*Translation*]

MR. DEPUTY SPEAKER: The number of speakers in the list is long, but.....

SHRI SURYA NARAYAN YADAV (Saharsa): Mr. Deputy Speaker, Sir, I would like to draw the attention of the Government towards a very grave issue. There are near-about 40 to 50 lakh migrants in the seven constituencies of Delhi, who have migrated from every nook and corner of the country and who are poor, educated unemployed and are working as labourers. Out of them, 30 lakh have migrated from Bihar and Uttar Pradesh. For the last two months, the police is harassing them a lot by demolishing their houses and shops or by arresting them at sweet will. I am pained to say that even in Delhi, where the Prime Minister resides, these people are being harassed for petty bribes. Several times I have informed the Prime Minister and the Home Minister in this regard and has also raised this issue in the House.

As these people are the citizens of this country, it is their Constitutional right to live here. Every day, such people come to meet us. Near about two thousand migrants came to meet me yesterday and they were saying, if the Government did not pay attention to our demands, we will gherao Delhi. If 50 lakh people gherao Delhi, it will be totally blockaded. Therefore, I would like to demand from the Government that it should put a check on the police and provide shelter and other facilities to the poor. We have raised this

issue several times, but no reply has come either from the Home Minister or the Prime Minister till today. When the Janata Dal was in power, ration cards were issued to these people. But in the present regime efforts are being made to deprive them of this facility. Their slums are being demolished and they are being put behind bars. Therefore, I would like to demand from the Government that it should provide relief to them. The hon. Minister, who is sitting here, should make a statement in this regard. This issue concerns 30 lakh migrants. When some problem arises regarding one or two people and there is uproar in the House, the Government replies and provides compensation. But here the Government itself is trying to uproot those poor people. The Government should restrain the police from harassing the people and should provide relief to the poor.

SHRI MADAN LAL KHURANA: Mr. Deputy Speaker, Sir, I agree to whatever has been said by Shri Yadav. Even though no alternative place has been provided, the police is forcibly removing them. I demand from the Government that without providing any alternative place no slum-dweller should be uprooted. *(Interruptions)*

SHRI TARA CHAND KHANDELWAL (Chandni Chowk): Mr. Deputy Speaker, Sir, the increasing terrorism in the entire country and particularly in Delhi resulting in failure of law and order system, proves that the Government has totally failed in this front. For example, there was a bomb blast at Paharganj on last 13th in which 13 people were injured. 8 persons were injured in a bomb blast which took place in front of Red Fort on the 15th. A 14 year old boy was killed and 6 children were seriously injured in a bomb blast, that took place near Jama Masjid yesterday morning. It is said that red-alert was sounded. I would like to say that after the incident of bomb blast near Red Fort on Saturday, a red alert was sounded. But the very next day, a second bomb blast took

place at a distance of 200 yards from there. This means that the police is not alert. This is a very serious issue. Such bomb blasts were not taking place in the densely populated areas in Delhi till now, but now these militants have become active in these areas also. I think the militants are no more afraid of the Government and the police. The Government should take stringent measures in this regard. I would like to submit that the Lt. Governor was scheduled to visit the site of incident yesterday.

SHRI MADAN LAL KHURANA: That was cancelled.

SHRI TARA CHAND KHANDELWAL: It was cancelled, but I wanted him to visit yesterday night itself. But there was a delay of twelve hours. We kept waiting at the police station for two hours. But he did not have the courage to come. The people were waiting for him at the park and there was great resentment. I pacified them. He could have sent some message to the police station from his office and could have issued directions.

I would like to say one more thing. They have played a cruel joke with human lives. A person, who lost his fifteen year old child and whose three year old son is in a serious condition, was given a grant of Rs. 20,000/- I would say that this is a cruel joke with a person's life. It is my humble submission that the families of the dead should be provided with Rs. two lakhs each and those of the injured should be provided with Rs. 50,000 each. I visited the hospital as well. The scene there was poignant and unbearable. One could not see the condition of the parents who were present there. Everyone present there was in tears. And so far as the condition in the hospital was concerned - Urine bags were not available in the Emergency Ward and the guardians or the parents of the patients were told to purchase it from the market. There were only two lights in the

Emergency Ward and out of them, one was out of order. Doctors were attending to patients, dressing these wounds and administering injections and medicines, and trying to save their lives in complete darkness. I would like to submit that keeping in mind the situation there, the Union Home Minister should take action in this regard and make a statement in the House.

[English]

THE MINISTER OF PARLIAMENTARY AFFAIRS (SHRI GHULAM NABI AZAD): Sir, I will discuss this with the hon. Home Minister and if any injustice is being done, that should be rectified. (*Interruptions*)

[Translation]

SHRIMATI DIL KUMARI BHANDARI (Sikkim): Mr. Deputy Speaker, Sir, I would like to bring to your notice a matter concerning the Parliament building. Just now, while coming down by lift No. 1, the lift got stuck in between.

[English]

So, that old man who was operating that lift, rang up several numbers. But nobody was coming forward. I was there for 25 minutes.

[Translation]

I was astonished by the fact that many hon. Members just peeped in and went away. If at all you want to operate lifts, use lifts which are in good condition. New lifts can also be put into operation to serve these three floors. Please don't use these obsolete lifts. If at all you want to use them, maintain them properly and recruit good mechanics for the purpose so that such incidents don't recur.

[English]

I was there for 25 minutes. Can you imagine this?

Sir, I thank you for giving me this time to say these few words.

[Translation]

SHRI SURYA NARAYAN YADAV: This lift should be completely repaired..... (*Interruptions*)

[English]

SHRI HARADHAN ROY (Asansol): Sir, I would like to mention that the J.K. Ropeways under the Eastern Coalfields Limited (ECL) is an organisation for extraction of sand from river-bed and to supply the sand to underground mines for stowing purpose.

Theft of material and sand has become a regular affairs of this organisation. During the last five years, materials valued at about Rs. 50 lakhs have been stolen away by antisocials in connivance with a section of officers of ECL and contractors. As a result of this, the plant and machineries of J.K. Ropeways have become totally idle resulting in no production of sand from this valuable organisation. The production of coal particularly in stowing mines has also been badly affected. Further, due to non-stowing of sand serious subsidence gas and fire is taking place everyday. The entire coal-belt has become unsafe. It has become unsafe in the matter of safety of lives and properties of the people.

Several representations have been submitted to the management of ECL at different levels; several representations have been submitted to the Ministry of Coal to look into this matter and to take necessary action to stop the preplanned theft of materials and

sand but no action has so far been taken in this respect.

Even security arrangements have been planfully minimised and is being minimised by the mangement of ECL so that theft of materials may continue.

MR. DEPUTY-SPEAKER: Please mention the gist of the matter.

SHRI HARADHAN ROY: I have come to know that the management of ECL has taken a decision to wind up this valuable organisation rendering about 1,200 workers surplus. The management also planed to meet the requirement of sand through private contractors. Naturally, a section of officers of ECL may get an opportunity to earn several lakhs of rupees illegally from those private contractors.

Under the circumstances, I request the Government, through you, Sir, to take stringent action against those corrupt officials of ECL responsible for theft of materials and keeping this organisation ideal to suit their purpose and I request the Govt. to refrain the management of ECL from winding up this valuable organisation like the J.K. Ropeways.

MR. DEPUTY SPEAKER: Literlaly speaking, I will take a minute. Shri Nitish Kumar, you have the second chance today.

SHRI NITISH KUMAR (Barh): No, Sir. Then, I just supported shri George Fernandes. That is all.

MR. DEPUTY-SPEAKER: If you want to do social justice, you can do it. But other Members are also there. All right, do it in one minute. Because, it is already 1.15 p.m. Papers are to be laid. There is the Calling Attention also. We should take care of the timings also. It is the responsibility of every one of us.

[*Translation*]

SHRI NITISH KUAMR: Mr. Deputy Speaker, Sir, this Government has become more suppressive and oppressive after the Tirupati Session of the Congress Party. It is pursuing this policy with determination. On April 24, a workers' procession was brutally lathi charged by the police, near Nirman Bhavan, barely half-a-kilometre away from the Parliament House.

These workers under the banner of the National Front of Trade Unions were on there way to present a memorandum to the Union Finance Minister, Shri Manmohan Singh, but they were not allowed to submit their memorandum.. They were 27,000 daily wage workers of the C.P.W.D. They were holding a demonstration under the banner of the National Front of Trade Unions. 62 workers and these leaders were injured in the process and their tents were unprooted and thrown aside. Many people were seriously injured. False charges were framed against them. They were teargassed and even shots were fired in the air to scare them away.

I would like to mention here that this Government has adopted a policy of oppression against the working class and if the Government is not at fault and the officials present there are responsible for this, then this matter should be investigated and action should be taken against the guilty. Otherwise, it would be taken for granted that the Government is out to crush any peaceful movement of the workers. It seems that this Government is bent upon ruining the working class and snatch away their source fo livelihood at the behest of the I.M.F. and in order to strengthen the MNCs. (*Interruptions*)

[*English*]

SHRI GULAM NABI AZAD: How many

times a Member of Parliament is supposed to speak in Zero Hour. I can imagine one Member of Parliament raising one issue at a time. But on that day, this had become the debate. Government business is totally suffering. We start it right from the morning. there is no end to it. (*Interruptions*)

MR. DEPUTY-SPEAKER: It is a matter to be considered. In a Zero Hour, you cannot raise a point of order. We are expected to close it.

(*Interruptions*)

SHRI GHULAM NABI AZAD: I am not objecting to one Member of Parliament raising an issue in Zero Hour. But a Member of Parliament is raising it three or four times in Zero Hour. Whatever he remembers he gets up and says. After ten minutes he remembers something else, he gets up and says. There has to be some end to it. (*Interruptions*)

[*Translation*]

SHRI RAM VILAS PASWAN: So far as the question of Zero Hour is concerned, I would say that both you and Shri Ghulam Nabi Azad are senior members of the House. Since 1980, the convention was to have Calling Attention on each and every important subject and the matter was taken up for discussion for half-an-hour or an hour. At present, the hon. Members don't have any forum, where they can raise the matters causing them concern. If Calling Attention is taken up daily, then important issues can be taken up for discussion. The incident raised by Shri Nitish Kumar took place near my residence at 12, Janpath Road. I was present there at that time. The workers' procession could have been stopped beforehand, or diverted, but instead they were teargassed and brutally lathi charged. As a result, the injured people were writing with pain. When Shri Nitish Kumar raised this matter. I

thought that the Government would make a statement on it and when Shri Ghulam Nabiji stood up, I thought that he will say something with regard to the statement, but he conveniently diverted the attention of the House to other matter from such a serious matter. We condemn the brutal policy action unleashed on the workers holding a demonstration under the banner of the National Front of Trade Unions and urge the Government to make a statement on it.

[*English*]

MR. DEPUTY SPEAKER: Members from the Treasury Benches have expressed their opinion. Most of the Members who had the privilege of speaking earlier, they also are feeling unrest. Those who could not get a chance are also feeling unrest. It is up to us to take a decision. After all it should not be enlarged beyond 1.30 p.m. Normally, it was expected to be over by 12.45 p.m. and we should have taken up the Calling Attention.

SHRI INDRAJIT GUPTA: At the flag end of the session, you are suggesting all these things.

MR. DEPUTY-SPEAKER: It is not like that. You have been here for such a long time.

(*Interruptions*)

SHRI INDRAJIT GUPTA: This is Budget Session and important Demands of the various Ministries are to be discussed.

MR. DEPUTY SPEAKER: If you can cooperate, then there is no harm in it.

[*Translation*]

SHRI RAM NIHOR RAI (Robertsganj): Hon. Mr. Deputy Speaker, Sir, I would like to draw your attention towards my Constituency. I come from an extremely backward district of Uttar Pradesh. 60% people living in

Mirzapur and Sonbhadra Districts are Harijans, Adivasis and hill people whose main source of livelihood is stone-crushing. Keeping in mind the geographical factors, the Government provided facilities to those poor people, but today the Government is handing over this industry to major industrialists. These poor labourers toil hard with their chisel and hammer to make their two ends meet, but if this work is handed over to big businessmen, then the lives of lakhs of Harijans will be ruined. Sir, moreover, the Government has imposed sales tax on them. This has added to their woes. Each one of these Harijans has to pay sales tax to the tune of Rs. 10,000/-; many of them have died of heart failure, upon hearing this, especially in the Ghatampur village. Therefore, I request the Government to intervene in this matter and withdraw this sales tax, otherwise the people of that area will be ruined. This region provides power and coal to the entire country, yet the poor Harijans of the area are facing starvation.

Mr. Deputy Speaker, Sir, few days back, I had spoken at length on the gangrape of a poor Harija girl by four people and I had demanded a C.B.I. inquiry into that incident also. I also urge the Government to withdraw the sales tax, so that the lot of the poor Harijans is improved. Along with it, I also request the Union Government to make arrangements for supply of food in the region.

[English]

MR. DEPUTY SPEAKER: Everybody wants to speak for five or six minutes. I am going on ringing the bell and please do not mistake that that it is being rung as a source of encouragement and that you are placing a beautiful point on the floor of the House. It is not like that. When the bell is rung, it is an indication that you shall have to complete your speech. So do not take it as an encouragement. And my request to you is place

very relevant and important points.

Kindly cooperate with the Chair. You can limit your speech to one and a half minutes or at the most two minutes. When you do not get a chance, you ask for one minute and when you get a chance, you would extend it to five or six minutes. It is in violation of the existing rules. The House, by 12.45 p.m., ought to have taken up the Calling Attention. Also the treasury benches are not feeling happy. So kindly cooperate. Now Shri Kabindra Purkayastha:

SHRI KABINDRA PURKAYASTHA (Siichar): The entire communication system of the country in the north eastern region, particularly the Barak Valley are most deplorable. On the plea of the paucity of funds the State Government of Assam is observing silence.

MR. DEPUTY SPEAKER: This is not a matter under Rule 377. You please tell the gist. Do not read it; it will take time unnecessarily.

SHRI KABINDRA PURKAYASTHA: Only to make it short I am reading it. If I go on explaining it will take a long time.

During the rainy season the communication system gets totally disrupted causing inhuman troubles to the people of the Barak Valley. The only highway maintaining link with Guwahati and also with most parts of the country remains suspended during the rainy season. The only railway line which connects the Barak Valley with other parts of the country also remains suspended most part of the year.

Before independence Barak Valley was linked with Calcutta through Bangladesh by trains as well as by steamers. But after the partition of the country this link was totally stopped. So my submission is that maintenance of communication with Barak Valley

by rail and steamer system via Bangladesh should be assumed. For that the Government of India should take up the matter the Government of Bangladesh and do the needful.

MR. DEPUTY SPEAKER: Shri Chitta Basu. Your speech should be model to everybody Sir. Please do not give me chance to ring the bell.

SHRI CHITTA BASU (Barasat): Through you I draw the attention of the Government to the cynical disregard to the directive of the Supreme Court by the Ministry of Environment. The fact is very simple and short. The Supreme Court directed the effluent discharging industries to implement the pollution control measures by December 31, 1991. About 1500 and odd industrial units are to give effect to these pollution control measures. The Ministry of Environment has extended that date by two years. Naturally the cleaning process of Ganga is not being properly implemented, although hundreds of crores of rupees are being spent for the cleaning projects in Ganga. As a matter of fact Ganga is the line of millions of our people. I would therefore request the hon. Minister to see that the Supreme Court judgment is implemented without creating further impediments for the cleaning of the Ganga.

[Translation]

SHRI RAM NAGINA MISHRA (Padrouna): Hon. Mr. Deputy Speaker, Sir, I have not risen to say something for fun's sake. I had given you a notice on a matter of urgent public importance on the basis of some information received from Deoria. So far, the petrol and diesel requirements of the eastern districts of Uttar Pradesh viz. Deoria, Gorakhpur, Ballia and Azamgarh were met by the Barauni oil refinery, but now the petrol and diesel supply have come to a standstill. At present, sugarcane is being transported and wheat is being thrashed.

There is complete chaos as a result of the stoppage of diesel and petrol supply. Agricultural work too has come to a standstill. Therefore, either oil supply from Barauni should be resumed forthwith, or else it should be supplied through some other means so that the farmers can thrash their wheat and transport their sugarcane. It is an extremely important question. I thank you for providing me with an opportunity to speak.

[English]

SHRI V. KRISHNA RAO (Chikballapur): Karnataka is facing acute scarcity of electricity. Due to shortage of voltage the irrigation motors do not start working. Thousands of acres of paddy crops are withering due to non-availability of electricity and due to low voltage. So, I urge upon the Government to take immediate steps to arrange or supply electricity from Ramagundum to the drought prone areas of Karnataka like Kolar, Tumkur, Bangalore, even to Chitradurga and Bellary.

MR. DEPUTY SPEAKER: You may include my Constituency also. I am also facing the same problem. But, he did not come to my rescue.

SHRI V. KRISHNA RAO: It should be supplied to the drought prone areas where the paddy crops are almost withering for at least one month. This is the latest stage. It has come up for harvesting. So, two, three times water has to be supplied. For at least one to one-and-a-half months, special arrangements have to be made to supply it to these areas.

MR. DEPUTY SEAPER: You can take it from Maharashtra, by paying some amount.

Now, Shri Dhananjaya Kumar.

(Interrupted)

MR. DEPUTY SPEAKER: Mr. Minister,

are you making some statements?

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS (SHRI RAJESH PILOT): Sir, I just want to lay the Papers on the Table of the House.

MR. DEPUTY SPEAKER: You may wait for some time. I thought you are intervening in this matter. Shri Dhananjaya Kumar.

[*Translation*]

SHRI V. DHANANAJAYA KUNAR (Mangalore): Mr. Deputy Speaker Sir, thousands of people belonging to Jain Community are staging a dharna at Rajghat today. You might be knowing that on the occasion of Mahavir Jayanti when they were taking out a procession peacefully in Hyderabad, the police officers fired at them without any provocation.

MR. DEPUTY SPEAKER: This subject has already been taken up.

SHRI V. DHANANJAYA KUMAR: Today the people of Jain community are staging a dharna at Rajghat and I want to draw the attention of the Government towards it. Many hon. Members, Madan Lalji Khurana and myself have been to that site. When they were taking out the procession peacefully and properly on the occasion of Mahaveer Jayanti, they were fired at indiscriminately and the tear gas was also used on them. The people of Jain Community from all over the country are staging a dharna at Rajghat to express their anger. Their demand is that the guilty officers should be suspended immediately and a judicial enquiry should be set up under a Supreme Court judge to look into this matter. Besides it, the court cases instituted against the people should be withdrawn. Various doubts have been created in the minds of the people due to it. You know that Lord Mahaveer had shown the path of peace and non-violence to the world. The

people belonging to Jain Community were taking out a procession on the occasion of his Jayanti but they were fired at indiscriminately. All of us including Shri Madan Lalji Khurana, Khandelwalji and Kalka Dasji are coming from there. I demand that the Government should give a statement in the House on this issue and action should be taken against the guilty officers.

SHRI TARA CHAND KHANDELWAL: Mr. Deputy Speaker, Sir, I want to tell it through you and I also want to warn the Government that if a decision is not taken immediately then they have decided to give a call for Delhi Bundh on 30th April. Then lakhs of people will demonstrate here and will stage a dharna. People from all over the country have come here.

[*English*]

MR. DEPUTY SPEAKER: Now, Papers to be laid on the table of the House. I am sorry, I could not satisfy everybody who wanted to speak.

13.38 hrs.

PAPERS LAID ON THE TABLE

Detailed demands for Grants of the Ministry of Parliamentary Affairs for the Year 1992-93

[*English*]

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI RANGARAJAN KUMARAMANGALAM): On behalf of Shri Ghulam Nabi Azad: I beg to lay on the Table a copy of the Detailed Demands for Grants